

Development Corporation Limited, Patna, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1976-77.
- (ii) Annual Report of the Gujarat Agro-Industries Corporation Limited Ahmedabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1976-77.
- (i) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Punjab Agro-Industries Corporation Limited, Chandigarh for the years 1973-74 and 1974-75.
- (ii) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iii) (Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (f) (i) Review by the Government on the working of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1976-77.
- (ii) Annual Report of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) to (f) above.

[Placed in Library. See No LT-2575/78]

REVIEW AND ANNUAL REPORT OF THE UNIVERSITY GRANTS COMMISSION FOR 1976-77, ANNUAL ACCOUNTS OF UNIVERSITY OF DELHI AND VISVA BHARATI UNIVERSITY, SANTINIKETAN, FOR 1976-77 AND STATEMENTS FOR DELAY

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1976-77, under section 18 of the University Grants Commission Act, 1956.

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission for the year 1976-77.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (1) above.

[Placed in Library. See No. LT-2576/78].

(4) (i) A copy of the Annual Accounts of the University of Delhi for the year 1976-77 together with the Audit Report thereon (Hindi and English versions).

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-2577/78].

(5) (i) A copy of the Certified Accounts (Hindi and English versions) of the Visva-Bharati University, Santiniketan, for the year 1976-77 together with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-2578/78].

12.02 hrs.

RE. MOTION FOR ADJOURNMENT

SHRI V. M. SUDHEERAN (Alleppey): I have given notice of an adjournment motion regarding the

serious situation prevailing in Kanjhwala village. There is a tense atmosphere in the village. The Harijans must be protected.

MR. SPEAKER: I have not allowed it. (*Interruptions*).

SHRI V. M. SUDHEERAN: We want a statement from the hon. Prime Minister.

MR. SPEAKER: I have not allowed it, I have not granted consent for the adjournment motion. I will consider any other motion.

SHRI SAUGATA ROY (Barrackpore): You advise us how we can raise the matter of the Kanjhwala village Harijans whose property and life are in danger.

MR. SPEAKER: I have allowed a question already. If you want a calling attention, I will allow, but not an adjournment motion.

SHRI K. LAKKAPPA (Tumkur): On a point of order. I have tabled a calling attention with respect to the very serious matter reported in the *Indian Express*. Ministers are said to be powerless, and they have made a complaint. Senior Ministers are treating junior Ministers shabbily.

MR. SPEAKER: It is not a point of order. The calling attention will be considered.

SHRI K. LAKKAPPA: **

MR. SPEAKER: Don't record.

12.04 hrs.

RE. QUESTIONS OF PRIVILEGE

SHRI C. K. CHANDRAPPA (Cannanore): I have given notice of a privilege motion against the Prime

**Not recorded.